



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade / विदेश व्यापार महानिदेशालय

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, NEW DELHI / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - V SECTION)

#### MINUTES OF THE NORMS COMMITTEE- V

**MEETING No.** NC/5/MEET/Dec/202223/20

**DATED:** 29/12/2022

#### Please Note

- I. For information of exporters, Norms Committee - V handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 41 to 43, 50 to 67 .Communications in respect of cases/pertaining to NC- V may be sent to email address: nc5.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/5/MEET/Dec/202223/20 dated 29/12/2022 of Norms Committee - V for the year 2022-23 was held on 29/12/2022 under the Chairmanship of Sh. Jai Pal, DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

| S.No. | Name and Designation of Representatives       | Department                                  |
|-------|---|---|
| 1     | Manoj Kumar Meena, Deputy Director            | Directorate General of Foreign Trade, Delhi |
| 2     | Sanjay Kumar, Sr. Secretariate Assistant(SSA) | Directorate General of Foreign Trade, Delhi |
| 3     | Kuldeep Singh, Astt. Director-1               | O/o DC(MSME)                                |

|   |                                    |                           |
|---|------------------------------------|---------------------------|
| 4 | Ram Asrey Lal, Technical Authority | Technical Consultant,DGFT |
| 5 | Nand Lal, Technical Authority      | Technical Consultant,DGFT |
| 6 | JD Giri, Nominee AEPC              | AEPC                      |

**Case Details and Decision(s):**

|                         |   |
|-------------------------|---|
| Case No.                | 1 / NC/5/MEET/Dec/202223/20                 |
| Case Status             | Case Approved                               |
| Party Name              | APSARA SILKS                                |
| Meeting Number and Date | NC/ 5/ MEET/ Dec/ 202223/ 20 and 29/12/2022 |
| HQ File Number          | HQRNORM APPLY 00000247AM23                  |
| RA File Number          | NA  |
| Licence No and Date     | 0710115708/null                             |

**Norms Committee Decision:**

**M/s. APSARA SILKS** vide their application dated 16.04.2022 has requested for fixation of norms. The Committee noted that the firm has taken Adv. Authorization on self-ratification basis under Para 4.07A of FTP and export products of this Authorization are not eligible under Para 4.07A (VI) I of FTP 2015-20 under self-ratification scheme. The firm has furnished a short video with the explanation, showing complete manufacturing process from raw material to final product and difference between the imported fabric and export product. Based on recommendation of technical authority, committee decided to approve the norms as under:

| Details of Export List  | Qty.          | Details of import item  | Qty. Recommended |
|---|---------------|---|------------------|
| 100% Silk Satin Natural Fabrics 80 GSM (+ or-10%) Width 112 CMS (+ or-10%)                  | 1078<br>(MTR) | 100% Silk Satin Natural Fabrics 80 GSM (+ or-10%) Width 112 CMS (+ or-10%)                  | 1088.78<br>MTR   |
| 100% Silk Satin Washed Or Finished Fabrics 80 GSM<br>(+ or-10%) Width 112 CMS<br>(+ or-10%) | 319<br>(MTR)  | 100% Silk Satin Washed Or Finished Fabrics 80 GSM<br>(+ or-10%) Width 112 CMS<br>(+ or-10%) | 322.19<br>MTR    |
| 100% Silk Satin Washed Or Finished Fabrics 80 GSM<br>(+ or-10%) Width 112 CMS<br>(+ or-10%) | 319<br>(MTR)  | 100% Silk Satin Washed Or Finished Fabrics 80 GSM<br>(+ or-10%) Width 112 CMS<br>(+ or-10%) | 322.19<br>MTR    |

RA concerned may take necessary action subject to compliance of other usual conditions.

|                         |   |
|-------------------------|---|
| Case No.                | 2 / NC/5/MEET/Dec/202223/20                 |
| Case Status             | Case Approved                               |
| Party Name              | SHAHI EXPORTS PRIVATE LIMITED               |
| Meeting Number and Date | NC/ 5/ MEET/ Dec/ 202223/ 20 and 29/12/2022 |
| HQ File Number          | HQRNORM APPLY 00005126AM23                  |
| RA File Number          | NA  |
| Licence No and Date     | NA  |

**Norms Committee Decision:**

**M/s. Shahi Exports Private Limited** vide their application dated 20.12.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under:

| Details of Export List  | Qty.               | Details of import item   | Qty. Recommended |
|---|--------------------|--|------------------|
| Boys Jacket<br>(Style No.SB0829)<br><br>Made of 100% Polyester Knitted<br>Other Pile Fabric Assembled in<br>Layered with 100% Polyester Woven<br>Fabric GSM 310 | 2040<br><br>(NOS.) | 100% Polyester Knitted Other Pile<br>Fabric Assembled in Layered with<br>100%Polyester Woven Fabric GSM<br>310 | 1.32 Sq. Mtr/Pc  |

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

|                                  |   |
|----------------------------------|---|
| Case No.                         | 3 / NC/5/MEET/Dec/202223/20                 |
| Case Status                      | Case Deferred                               |
| Party Name                       | SHAHI EXPORTS PRIVATE LIMITED               |
| Meeting Number and Date          | NC/ 5/ MEET/ Dec/ 202223/ 20 and 29/12/2022 |
| HQ File Number                   | HQRNORM APPLY 00005071AM23                  |
| RA File Number                   | NA  |
| Licence No and Date              | NA  |
| <b>Norms Committee Decision:</b> |   |

**M/s. Shahi Exports Private Limited** vide their application dated 19.12.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and base on recommendation of technical authority, decided to ask the firm to furnish the following

1. Use of more than one fabric to be specified in coloured image of the garment.
2. Separate calculation of requirement of all the 3 inputs with justification.

The case stands deferred for re-listing.

|                         |   |
|-------------------------|---|
| Case No.                | 4 / NC/5/MEET/Dec/202223/20                 |
| Case Status             | Case Approved                               |
| Party Name              | SHAHI EXPORTS PRIVATE LIMITED               |
| Meeting Number and Date | NC/ 5/ MEET/ Dec/ 202223/ 20 and 29/12/2022 |
| HQ File Number          | HQRNORM APPLY 00005127AM23                  |
| RA File Number          | NA  |
| Licence No and Date     | NA  |

Norms Committee Decision:

**M/s. Shahi Exports Private Limited** vide their application dated 20.12.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under:

| Details of Export List  | Qty                | Details of import item  | Qty Recommended |
|---|--------------------|---|-----------------|
| Ladies Trouser<br>(Style No. 106000)<br><br>Made of 82% Cotton 17% Polyester<br>1% Elastane (Spandex) Denim Woven<br>Fabric GSM 364 | 3205<br><br>(NOS.) | 82% Cotton 17% Polyester 1%<br>Elastane (Spandex) Denim Woven<br>Fabric GSM 364 (98060000<br>PAKISTAN ORIGIN) | 2.25 Sq. Mtr/Pc |

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

|   |   |
|---|---|
| Case No.  | 5 / NC/5/MEET/Dec/202223/20                 |
| Case Status   | Case Deferred                               |
| Party Name  | SHAHI EXPORTS PRIVATE LIMITED               |
| Meeting Number and Date   | NC/ 5/ MEET/ Dec/ 202223/ 20 and 29/12/2022 |
| HQ File Number  | HQRNORM APPLY 00005072AM23                  |
| RA File Number  | NA  |
| Licence No and Date   | NA  |
| <p>Norms Committee Decision:</p> <p><b>M/s. Shahi Exports Private Limited</b> vide their application dated 19.12.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and base on recommendation of technical authority, decided to ask the firm to furnish the following</p> <ol style="list-style-type: none"> <li>1. Use of more than one fabric to be specified in coloured image of the garment.</li> <li>2. Separate calculation of requirement for 2 inputs together with justification. .</li> </ol> <p>The case stands deferred for re-listing.</p> |   |

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|--|---|
| Case No.   | 6 / NC/5/MEET/Dec/202223/20                 |
| Case Status  | Case Deferred                               |
| Party Name   | O.C. SWEATERS LLP                           |
| Meeting Number and Date  | NC/ 5/ MEET/ Dec/ 202223/ 20 and 29/12/2022 |
| HQ File Number   | HQRNORM APPLY 00005234AM23                  |
| RA File Number   | NA  |
| Licence No and Date  | NA  |
| <p>Norms Committee Decision:</p> <p><b>M/s. O.C. SWEATERS LLP (SPL)</b> vide their application dated 22.12.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and base on recommendation of technical authority, decided to ask the firm to furnish the following</p> <ol style="list-style-type: none"> <li>1. Legible copy of CAD.</li> <li>2. Coloured image of the export product.</li> </ol> <p>The case stands deferred for re-listing.</p> |   |

| Case No.  | 7 / NC/5/MEET/Dec/202223/20                 |   |                 |                        |     |                        |                 |  |                |   |                 |   |  |  |                 |
|---|---|---|-----------------|------------------------|-----|------------------------|-----------------|--|----------------|---|-----------------|---|--|--|-----------------|
| Case Status   | Case Approved                               |   |                 |                        |     |                        |                 |  |                |   |                 |   |  |  |                 |
| Party Name  | SHAHI EXPORTS PRIVATE LIMITED               |   |                 |                        |     |                        |                 |  |                |   |                 |   |  |  |                 |
| Meeting Number and Date   | NC/ 5/ MEET/ Dec/ 202223/ 20 and 29/12/2022 |   |                 |                        |     |                        |                 |  |                |   |                 |   |  |  |                 |
| HQ File Number  | HQRNORM APPLY 00005073AM23                  |   |                 |                        |     |                        |                 |  |                |   |                 |   |  |  |                 |
| RA File Number  | NA  |   |                 |                        |     |                        |                 |  |                |   |                 |   |  |  |                 |
| Licence No and Date   | NA  |   |                 |                        |     |                        |                 |  |                |   |                 |   |  |  |                 |
| Norms Committee Decision:   |   |   |                 |                        |     |                        |                 |  |                |   |                 |   |  |  |                 |
| <p><b>M/s. Shahi Exports Private Limited</b> vide their application dated 19.12.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under:</p>   |   |   |                 |                        |     |                        |                 |  |                |   |                 |   |  |  |                 |
| <table><tr><th>Details of Export List</th><th>Qty</th><th>Details of import item</th><th>Qty Recommended</th></tr><tr><td>Mens Blouson With Hood<br/>(Style No. WM/WS/WT1079)</td><td>2445<br/>(NOS.)</td><td>85% Polyester 15% Cotton Dyed<br/>Woven Fabric GSM 210</td><td>2.59 Sq. Mtr/Pc</td></tr><tr><td>Made of 85% Polyester 15% Cotton<br/>Dyed Woven Fabric GSM 210 And<br/>100% Nylon Dyed Woven Fabric<br/>GSM 77</td><td></td><td>100% Nylon Dyed Woven Fabric GSM<br/>77</td><td>1.21 Sq. Mtr/Pc</td></tr></table> |   |   |                 | Details of Export List | Qty | Details of import item | Qty Recommended | Mens Blouson With Hood<br>(Style No. WM/WS/WT1079) | 2445<br>(NOS.) | 85% Polyester 15% Cotton Dyed<br>Woven Fabric GSM 210 | 2.59 Sq. Mtr/Pc | Made of 85% Polyester 15% Cotton<br>Dyed Woven Fabric GSM 210 And<br>100% Nylon Dyed Woven Fabric<br>GSM 77 |  | 100% Nylon Dyed Woven Fabric GSM<br>77 | 1.21 Sq. Mtr/Pc |
| Details of Export List  | Qty   | Details of import item                                | Qty Recommended |                        |     |                        |                 |  |                |   |                 |   |  |  |                 |
| Mens Blouson With Hood<br>(Style No. WM/WS/WT1079)  | 2445<br>(NOS.)                              | 85% Polyester 15% Cotton Dyed<br>Woven Fabric GSM 210 | 2.59 Sq. Mtr/Pc |                        |     |                        |                 |  |                |   |                 |   |  |  |                 |
| Made of 85% Polyester 15% Cotton<br>Dyed Woven Fabric GSM 210 And<br>100% Nylon Dyed Woven Fabric<br>GSM 77   |   | 100% Nylon Dyed Woven Fabric GSM<br>77                | 1.21 Sq. Mtr/Pc |                        |     |                        |                 |  |                |   |                 |   |  |  |                 |
| <p>Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.</p>  |   |   |                 |                        |     |                        |                 |  |                |   |                 |   |  |  |                 |
| <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>  |   |   |                 |                        |     |                        |                 |  |                |   |                 |   |  |  |                 |

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| Case No.                | 8 / NC/5/MEET/Dec/202223/20                 |
| Case Status             | Case Approved                               |
| Party Name              | GOKALDAS EXPORTS LIMITED                    |
| Meeting Number and Date | NC/ 5/ MEET/ Dec/ 202223/ 20 and 29/12/2022 |
| HQ File Number          | HQRNORM APPLY 00005292AM23                  |

|  |                 |  |                         |
|--|-----------------|--|-------------------------|
| RA File Number   | NA              |  |                         |
| Licence No and Date  | NA              |  |                         |
| Norms Committee Decision:  |                 |  |                         |
| <b>M/s. Gokaldas Exports Ltd.</b> vide their application dated 26.12.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under: |                 |  |                         |
| <b>Details of Export List</b>  | <b>Qty.</b>     | <b>Details of import item</b>  | <b>Qty. Recommended</b> |
| Reversible Sleeveless Down Jacket<br>(Boys)  | 13500<br>(NOS.) | 100% Nylon Taffeta CIRE Coated<br>Fabric, Width 56 Inches (+/- 5%)<br>GSM 38 | 3.033 Sq. Mtr/Pc        |
| Made Up Of 100% Nylon Fabric,<br>GSM 38, With Duck Down<br>Feathers  |                 | (+/- 10%)  |                         |
| Style No : J26486  |                 | Duck Down Feather  |                         |
|  |                 | (Feathers of a kind used for stuffing<br>down)                               | 0.080 Kg/Pc             |
| Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.  |                 |  |                         |
| RA concerned may take necessary action subject to compliance of other usual conditions.  |                 |  |                         |

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| Case No.   | 9 / NC/5/MEET/Dec/202223/20                 |
| Case Status  | Case Deferred                               |
| Party Name   | SHAHI EXPORTS PRIVATE LIMITED               |
| Meeting Number and Date  | NC/ 5/ MEET/ Dec/ 202223/ 20 and 29/12/2022 |
| HQ File Number   | HQRNORM APPLY 00005074AM23                  |
| RA File Number   | NA  |
| Licence No and Date  | NA  |
| <p>Norms Committee Decision:</p> <p><b>M/s. Shahi Exports Private Limited</b> vide their application dated 19.12.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and base on recommendation of technical authority, decided to ask the firm to furnish the following</p> |   |



1. Use of more than one fabric to be specified in coloured image of the garment.
2. Separate calculation of requirement of all the 3 inputs with justification.

The case stands deferred for re-listing.

|                         |   |
|-------------------------|---|
| Case No.                | 10 / NC/5/MEET/Dec/202223/20                |
| Case Status             | Case Approved                               |
| Party Name              | GOKALDAS EXPORTS LIMITED                    |
| Meeting Number and Date | NC/ 5/ MEET/ Dec/ 202223/ 20 and 29/12/2022 |
| HQ File Number          | HQRNORM APPLY 00005296AM23                  |
| RA File Number          | NA  |
| Licence No and Date     | NA  |

Norms Committee Decision:

**M/s. Gokaldas Exports Ltd.** vide their application dated 26.12.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under:

| Details of Export List   | Qty.               | Details of import item  | Qty. Recommended |
|--|--------------------|---|------------------|
| Trapunto Utility Romper Denim<br>(Women)<br><br>Made Up Of 87% Cotton 13%<br>Hemp Fabric,<br><br>GSM 238, Style 606793 | 2000<br><br>(NOS.) | 87% Cotton 13% Hemp Denim<br>Fabric, Width 57.3 Inches (+/- 5%),<br>GSM 238 (+/- 10%) | 3.402 Sq. Mtr/Pc |

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

|             |                               |
|-------------|-------------------------------|
| Case No.    | 11 / NC/5/MEET/Dec/202223/20  |
| Case Status | Case Approved                 |
| Party Name  | SHAHI EXPORTS PRIVATE LIMITED |

|   |   |  |                         |
|---|---|--|-------------------------|
| Meeting Number and Date   | NC/ 5/ MEET/ Dec/ 202223/ 20 and 29/12/2022 |  |                         |
| HQ File Number  | HQRNORM APPLY 00005089AM23                  |  |                         |
| RA File Number  | NA  |  |                         |
| Licence No and Date   | NA  |  |                         |
| Norms Committee Decision:   |   |  |                         |
| <b>M/s. Shahi Exports Private Limited</b> vide their application dated 19.12.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approve the input output norms as under: |   |  |                         |
| <b>Details of Export List</b>   | <b>Qty.</b>                                 | <b>Details of import item</b>                      | <b>Qty. Recommended</b> |
| Gents Jacket (Sleeveless)   | 6894  | 85% Polyester 15% Cotton Dyed Woven Fabric GSM 210 | 1.74 Sq. Mtr/Pc         |
| (Style No. WM/WS/WX/WT/ WE 8885) Made of 85% Polyester 15% Cotton Dyed Woven Fabric GSM 210 And 100% Nylon Dyed Woven Fabric GSM 77   | (NOS.)                                      | 100% Nylon Dyed Woven Fabric GSM 77                | 0.99 Sq. Mtr/Pc         |
| Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.   |   |  |                         |
| RA concerned may take necessary action subject to compliance of other usual conditions.   |   |  |                         |

|   |   |
|---|---|
| Case No.  | 12 / NC/5/MEET/Dec/202223/20                |
| Case Status   | Case Approved                               |
| Party Name  | SHAHI EXPORTS PRIVATE LIMITED               |
| Meeting Number and Date   | NC/ 5/ MEET/ Dec/ 202223/ 20 and 29/12/2022 |
| HQ File Number  | HQRNORM REVIW00005123AM23                   |
| RA File Number  | NA  |
| Licence No and Date   | NA  |
| Norms Committee Decision:   |   |
| <p><b>M/s. Shahi Exports Private Limited</b> vide their application dated 20.12.2022 has requested for re-fixation of norms which were earlier approved in NC meeting no NC/5/MEET/DEC/202223/18 Date 14.12.2022. The Committee</p> |   |

considered the case as per agenda along with other relevant papers and discussed at length. Based on recommendation of technical authority, committee decided to approve the input output norms as under:

| Details of Export List   | Qty.           | Details of import item   | Qty. Recommended |
|--|----------------|--|------------------|
| Ladies Bib and Brace (Style No.106002) Made of 82% Cotton 17% Polyester 1% Elastane (Spandex) Denim Woven Fabric GSM 364 | 5595<br>(NOS.) | 82% Cotton 17% Polyester 1% Elastane (Spandex) Denim Woven Fabric GSM 364 (98060000 PAKISTAN ORIGIN) | 3.0 Sq. Mtr/Pc   |

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

|                         |   |
|-------------------------|---|
| Case No.                | 13 / NC/5/MEET/Dec/202223/20                |
| Case Status             | Case Approved                               |
| Party Name              | APSARA SILKS                                |
| Meeting Number and Date | NC/ 5/ MEET/ Dec/ 202223/ 20 and 29/12/2022 |
| HQ File Number          | HQRNORM APPLY 00000188AM23                  |
| RA File Number          | NA  |
| Licence No and Date     | 0710115822/null                             |

Norms Committee Decision:

**M/s. APSARA SILKS** vide their application dated 12.04.2022 has requested for fixation of norms. The Committee noted that the firm has taken Adv. Authorization on self-ratification basis under Para 4.07A of FTP and export products of this Authorization are not eligible under Para 4.07A (VI) I of FTP 2015-20 under self-ratification scheme. The firm has furnished a short video with the explanation, showing complete manufacturing process from raw material to final product and difference between the imported fabric and export product. Based on recommendation of technical authority, committee decided to approve the norms as under:

| Details of Export List | Qty. | Details of import item | Qty. Recommended |
|------------------------|------|------------------------|------------------|
| Embroidery Fabric      | 216  | Embroidery Fabric      | 218.16           |

|   |              |   |               |
|---|--------------|---|---------------|
| Base 100% Nylon Tulle EMB- 100% Cotton- Natural 150 GSM Plus Or Minus 10% Width 120 CMS (+Or-10%)                   | (MTR)        | Base 100% Nylon Tulle EMB- 100% Cotton- RFD 150 GSM Plus Or Minus 10% Width 120 CMS (+Or-10%)                   | MTR           |
| Embroidery Fabric   | 108          | Embroidery Fabric   | 109.08        |
| Base 100% Nylon EMB- 100% Cotton- Natural 200 GSM Plus Or Minus 10% Width 120 CMS (+Or-10%) Width 119 CMS (+Or-10%) | (MTR)        | Base 100% Nylon EMB- 100% Cotton- RFD 200 GSM Plus Or Minus 10% Width 120 CMS (+Or-10%) Width 119 CMS (+Or-10%) | MTR           |
| Embroidery Fabric- Base 100% Polyester EMB- 100% Cotton- Natural 270 GSM (+Or-10%) Width 127 CMS (+Or-10%)          | 108<br>(MTR) | Embroidery Fabric- Base 100% Polyester EMB- 100% Cotton- RFD 270 GSM (+Or-10%) Width 127 CMS (+Or-10%)          | 109.08<br>MTR |
| Embroidery Fabric- Base 100% Polyester EMB- 100% Cotton- Natural 220 GSM (+Or-10%) Width 119 CMS (+Or-10%)          | 108<br>(MTR) | Embroidery Fabric- Base 100% Polyester EMB- 100% Cotton- RFD 220 GSM (+Or-10%) Width 119 CMS (+Or-10%)          | 109.08<br>MTR |
| Embroidery Fabric- Base 100% Nylon EMB- 100% Cotton- Natural 200 GSM (+Or-10%) Width 119 CMS (+Or-10%)              | 108<br>(MTR) | Embroidery Fabric- Base 100% Nylon EMB- 100% Cotton- RFD 200 GSM (+Or-10%) Width 119 CMS (+Or-10%)              | 109.08<br>MTR |
| Embroidery Fabric- Base 100% Nylon EMB – 100% Cotton- Natural 210 GSM (+Or-10%) Width 122 CMS (+Or-10%)             | 324<br>(MTR) | Embroidery Fabric- Base 100% Nylon EMB – 100% Cotton- RFD 210 GSM (+Or-10%) Width 122 CMS (+Or-10%)             | 327.24<br>MTR |
| Embroidery Fabric- Base 100% Nylon EMB- 100% Cotton- Natural 220 GSM  | 108          | Embroidery Fabric- Base 100% Nylon EMB- 100% Cotton- RFD 220  | 109.08        |

(+Or-10%) Width 119 CMS (+Or-10%) (MTR) GSM (+Or-10%) Width 119 CMS MTR  
(+Or-10%)

RA concerned to take further necessary action subject to compliance of other usual conditions.

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| Case No.                | 14 / NC/5/MEET/Dec/202223/20                |
| Case Status             | Case Approved                               |
| Party Name              | SHAHI EXPORTS PRIVATE LIMITED               |
| Meeting Number and Date | NC/ 5/ MEET/ Dec/ 202223/ 20 and 29/12/2022 |
| HQ File Number          | HQRNORM APPLY 00005090AM23                  |
| RA File Number          | NA  |
| Licence No and Date     | NA  |

Norms Committee Decision:

**M/s. Shahi Exports Private Limited** vide their application dated 19.12.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under:

| Details of Export List   | Qty.           | Details of import item   | Qty. Recommended |
|--|----------------|--|------------------|
| Ladies Bib and Brace (Style No.106002) Made of 82% Cotton 17% Polyester 1% Elastane (Spandex) Denim Woven Fabric GSM 364 | 5595<br>(NOS.) | 82% Cotton 17% Polyester 1% Elastane (Spandex) Denim Woven Fabric GSM 364 (98060000 PAKISTAN ORIGIN) | 3.0 Sq. Mtr/Pc   |

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

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| Case No.   | 15 / NC/5/MEET/Dec/202223/20                |
| Case Status  | Case Rejected                               |
| Party Name   | SHAHI EXPORTS PRIVATE LIMITED               |
| Meeting Number and Date  | NC/ 5/ MEET/ Dec/ 202223/ 20 and 29/12/2022 |
| HQ File Number   | HQRNORM REVIW00005124AM23                   |
| RA File Number   | NA  |
| Licence No and Date  | NA  |
| <p>Norms Committee Decision:</p> <p><b>M/s. Shahi Exports Private Limited</b> vide their application dated 20.12.2022 has requested for re-fixation of norms which were earlier approved in NC meeting no NC/5/MEET/DEC/202223/18 Date 14.12.2022. The Committee considered the case as per agenda along with other relevant papers and discussed at length. Based on recommendation of technical authority, committee decided to maintain Status Quo of its last decision and reject this case.</p> <p>RA concerned to take further necessary action subject to compliance of other usual conditions.</p> |   |

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| Case No.  | 16 / NC/5/MEET/Dec/202223/20                |
| Case Status   | Case Approved                               |
| Party Name  | APSARA SILKS                                |
| Meeting Number and Date   | NC/ 5/ MEET/ Dec/ 202223/ 20 and 29/12/2022 |
| HQ File Number  | HQRNORM APPLY 00000241AM23                  |
| RA File Number  | NA  |
| Licence No and Date   | 0710115707/null                             |
| Norms Committee Decision:   |   |
| <p><b>M/s. APSARA SILKS</b> vide their application dated 14.04.2022 has requested for fixation of norms. The Committee noted that the firm has taken Adv. Authorization on self-ratification basis under Para 4.07A of FTP and export products of this Authorization are not eligible under Para 4.07A (VI) I of FTP 2015-20 under self-ratification scheme. The firm has furnished a short video with the explanation, showing complete manufacturing process from raw material to final product and difference between the imported fabric and export product. Based on recommendation of technical authority, committee decided to approve the norms as under:</p> |   |
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| Plus Or Minus 10%  |  | Plus Or Minus 10% |  |
| RA concerned to take further necessary action subject to compliance of other usual conditions. |  |                   |  |

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|-------------------------|---|
| Case No.                | 17 / NC/5/MEET/Dec/202223/20                |
| Case Status             | Case Approved                               |
| Party Name              | SHAHI EXPORTS PRIVATE LIMITED               |
| Meeting Number and Date | NC/ 5/ MEET/ Dec/ 202223/ 20 and 29/12/2022 |
| HQ File Number          | HQRNORM APPLY 00005096AM23                  |
| RA File Number          | NA  |
| Licence No and Date     | NA  |

**Norms Committee Decision:**

**M/s. Shahi Exports Private Limited** vide their application dated 19.12.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under:

| Details of Export List   | Qty.            | Details of import item                     | Qty. Recommended |
|--|-----------------|--|------------------|
| Babies Jumpsuit<br>(Style No.WN0032) Made of 100% Polyester Dyed Woven Fabric GSM 75 | 19010<br>(NOS.) | 100% Polyester Dyed Woven Fabric<br>GSM 75 | 1.83 Sq. Mtr/Pc  |

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.